COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

<u>APPEAL NO. 315 OF 2017 &</u> IA NOs. 783 OF 2017 & 923 OF 2018

Dated: 21st August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s KVK Energy Ventures Pvt. Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission &Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Molshree Bhatnagar

Mr. Nishant Talwar

Counsel for the Respondent(s) : Mr. Dhananjay Baijal

Mr. Nikhil Nayyar for R-1

Mr. M. G. Ramachandran Ms. AnushreeBardhan Ms. Poorva Saigal

Mr. Shubham Arya for R-2

Mr. R. Mishra

Mr. Abhishek Rana for R-3/MNRE

Mr. Rajiv Srivastava Ms. Garima Srivastava

Ms. Gargi Srivastava for R-13

ORDER

(On IA NO. 923 OF 2018- Delay in filing reply)

We have heard the learned counsel appearing for both the parties.

The learned counsel, Ms. Garima Srivastava, appearing for the Respondent No. 13 submitted that, there is a delay of 60 days in filing the reply which has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Respondent No. 13, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent No. 13 and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA is allowed.

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The learned counsel appearing for the Appellant prays for two weeks time to file his rejoinder in the matter.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file his rejoinder in the matter by 04.09.2018, after duly serving copy on the other side.

List the matter on <u>12.09.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil)
Judicial Member